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GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

NEW DELHI: DATED, THE 26 TH FEBRUARY, 1987.

NOTIFICATION (INCOME-TAX)

No. 7145 (F.Ne. 176/37/85-ITA.1): In exercise of the powers conferred by clause (b) of cub-section (2) of Section 80-G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Kasi Viswanathar Temple and Sri Alagirinathar Temple" in Sajem District of Tamil Nadu to be of historic importance for the purpose of the said clause.

(ROSHAN SAHAY)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager, Government of India Press, Ring Read, Mayapuri Industrial Area, Near Rajouri Garden, New Delhi.

Capy to:-

- 1. The Cemmissioner of Income-tax, Coimbatore with refe to his latter C.No.1499(1)/85-86/CBE dated 18-12-1986. He is requested to checkup the position regarding the utilisation of donations by obtaining relevant accounts from the respective religious authorities every year.
- 2. All Commissioners of Income Ac-